

KARNATAKA LOKAYUKTA

NO:LOK/INQ/14-A/430/2014/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 24/7/2017

RECOMMENDATION

Sub:- Departmental inquiry against Sri Sannapyatappa,
Head Master, Government High School, Gabbur,
Devadurga Taluk, Raichur District – Reg.

- Ref:- 1) Government order No. ಇಡಿ 388 ಎಸ್‌ಇಎಸ್ 2014,
Bengaluru dated 7/7/2014 and its
Corrigendum dated 11/7/2014.
- 2) Nomination order No.LOK/INQ/14-A/430/2014,
Bengaluru, dated 22/7/2014 of Hon'ble
Upalokayukta-1, State of Karnataka, Bengaluru
- 3) Report dated 21/7/2017 of Additional Registrar
of Enquiries -7, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 7/7/2014 read with its
Corrigendum dated 11/7/2014 initiated the disciplinary
proceedings against Sri Sannapyatappa, Head Master, Government
High School, Gabbur, Devadurga Taluk, Raichur District
(hereinafter referred to as Delinquent Government Official, for
short as 'DGO') and entrusted the Departmental Inquiry to this
Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/430/
2014, Bengaluru, dated 22/7/2014 nominated Additional
Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the
Inquiry Officer to frame charges and to conduct Departmental
Inquiry against DGO for the alleged charge of misconduct, said to
have been committed by him.

3. The DGO was tried for the following charge:-

“The Complainant by name Sri Parashurama having completed SSLC., during 2009-10 approached the DGO, on 1/6/2012 with a request to issue Marks Card and Transfer Certificate for which the DGO, has demanded and received bribe of Rs.100/- and issued the Marks Card. That on 4/6/2012 the complainant has contacted the DGO over mobile phone even at that time the DGO has insisted for bribe amount. That on 12/6/2012, the DGO has demanded and received the bribe amount of Rs.500/- to issue the Transfer Certificate. Thereby, the DGO failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government servant and thus he is guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO.

5. On re-consideration of the evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/9/2040.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Sannapyatappa, it is hereby recommended to the Government to impose penalty of compulsory retirement from service on DGO Sri Sannapyatappa.
8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

N. Ananda
(JUSTICE N. ANANDA)
Upalokayukta-1, 26/7
State of Karnataka, Bengaluru

